

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00716/2018**

**Dated Friday the 15<sup>th</sup> day of June Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

Mr. P. Vincent  
Elect SK  
O/o, Age E/M Coimbatore under GE Wellington .. Applicant

By Advocate **M/s. G. Surya Narayanan**

**Vs.**

1. Commandar Works Engineers  
Wellington Barracks PO  
Nilgiris 643 231
2. Garrison Engineer  
Wellington GE  
Barracks (Post), Nilgiris 643 231.
3. Union of India  
Rep. by Secretary  
Defence and Personnel  
New Delhi.
4. P. Sivaguru  
Elect SK  
GE DSSC Wellington, Nilgiris 643 231
5. B. Prakash  
Elect SK  
GE DSSC Wellington, Nilgiris 643 231. .. Respondents

By Advocate **Mr. J. Vasu**

## ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“1. To set aside the order of the 1<sup>st</sup> respondent in 10335/A/30/E1NB dated 25/05/2018; in so far as the 4<sup>th</sup> and 5<sup>th</sup> respondents are concerned

2. Direct the respondent to promote the applicant as Highly Skilled Grade II and in consonance with the rules and circulars;

3. Costs of the proceedings and

4. grant such further or other reliefs”

2. The grievance of the applicant is that his name had been included in the DPC list for promotion to Elect HS-II allegedly below his juniors. He made Annexure A8 representation dated 03.03.2018 in this regard which is still pending with the respondents for consideration. It is submitted that the applicant would be satisfied if the respondents are directed to consider the representation of the applicant within a time limit to be stipulated by the Tribunal.

3. Mr. J. Vasu takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits, I deem it appropriate to direct the respondents to consider

Annexure A8 representation of the applicant dated 03.03.2018 and pass a reasoned order within a period of two months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
15.06.2018

AS